

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court Room-2**

C.P. (I.B) No.364/NCLT/AHM/2019


**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2020**

Name of the Company: Silvassa Cement Products Pvt Ltd
V/s
Noor India Buildcon Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DHRUV . K . DAU E	Advocate	Petitioner	
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2.	Kouslan Sharma (on behalf of DK Trained)	Adv	Resp	
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ORDER

The parties are represented through learned counsels.

On perusal of the record, it is found that on 25.09.2019, the matter was adjourned on the request of both sides. On 23.10.2019, the learned counsel for the Petitioner took time on the plea of dealing with the reply filed by the Respondent. Again on 27.11.2019 on the request of the counsel for the Respondent the matter was adjourned.

Again on 19.12.2019, the matter was adjourned. On 01.01.2020, during the course of arguments, the petitioner took adjournment on ground of producing some documents.

Thereafter on 27.01.2020, the matter was adjourned on the ground of settlement.

It appears that both side are unwilling to proceed with the matter. Today also, the learned counsel for the Respondent is seeking adjournment and pressing hard. Under such circumstances, it is difficult to run the case. However, as a last chance the matter is adjourned, with a cost of Rs. 5,000/- upon the Respondent to be deposited in Army Welfare Fund.

List the matter on 11.03.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 10th day of February, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**